

Dated, the 16th December, 2021

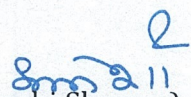
ADVISORY

Subject: Quicker processing of License Applications for Manufacturing KoB - reg.

It has been noted that sometimes Food Business Operators (FBOs) face delay in processing of their license application when they apply for Manufacturer Kind of Business (KoB) for multiple food products. The common reason for such delay is the inability of FBO to specify the food products clearly in the license application. Due to this, the licensing authorities have to raise multiple/similar queries on the application with respect to some food products. This could happen even if they are satisfied from details provided with respect to other food products and sections of application.

2. In this regard, it is advised that the Licensing Authorities may advise the FBOs to delete such food products from the license application, for which FBO is unable to make corrections despite making the queries several times. FBOs may delete such products so that the license may be issued for the eligible products, without any delay.
3. Once the license is issued, FBO, if required, may file modification of its already issued license, with fee as applicable [Rs. 1000/- plus differential fee, if any] for remaining products.
4. This faster processing of License application will promote '**Ease of Doing Business (EoDB)**'. The FBOs would not face delay in issuance of License for the products found eligible as per Food Safety and Standards Regulations.
5. This issues with the approval of the competent authority.

Yours Sincerely,


(Inoshi Sharma)

Executive Director (CS)

Email: ed-office@fssai.gov.in

To,

1. All Food Businesses Operators, Associations, Food Safety Mitra and Other Stakeholders
2. Commissioner of Food Safety of all States/ UTs
3. Directors of all Regional Offices, FSSAI
4. CITO – to upload on FSSAI's website

Copy for information to –

1. PPS to Chairperson, FSSAI – For information
2. PS to CEO, FSSAI – For information